

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. 2382/95

Date of decision 4.1.1996

Hon'ble Shri N.V.Krishnan, Acting Chairman
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Ms Vandana
w/o Shri Rajiv Guglani,
R/o 113, Sharda Niketan,
Delhi-110034

(By Advocate Shri P.P.Khurana ..; Applicant

Vs.

1. Lt.Governor
Govt.of National Capital Territory of
Delhi.
2. Director of Education,
Govt.of National Capital Territory of
Delhi, Old Secretariate,Delhi.
3. Deputy Director of Education,
(District Central)
Govt.of National Capital Territory of
Delhi,Bela Road, Darya Ganj, New Delhi.2

... Respondents

ORDER (ORAL)

Hon'ble Shri N.V.Krishnan, Acting Chairman

Learned counsel for the applicant
states that the impugned order has since been
withdrawn. Accordingly, this OA has become
infructuous and it is dismissed as having become
infructuous.

Lakshmi Swaminathan 4/1/96
(Smt.Lakshmi Swaminathan) (N.V.Krishnan)
Member (J) Acting Chairman

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